

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE "A" BENCH : PUNE [VIRTUAL HEARING]

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND

SHRI G D PADMAHSHALI, ACCOUNTANT MEMBER

I.T.A.No.1207/PUN./2023 [E-APPEAL]
Assessment Year 2009-2010

The DCIT, Circle-1(1), PMT Bldg., Swargate, Pune – 411 037. Maharashtra.	vs.	Barclays Global Service Centre Pvt. Ltd., 5 to 12 Floors, (Part) Bldg. G2, GERA Commerzone SEZ, Survey No.65, Kharadi, Vadgaon Sheri, Pune – 411 014. PAN AADCR6251L
(Appellant)		(Respondent)

For Revenue :	Shri Keyur Patel, CIT-DR
For Assessee :	-None-

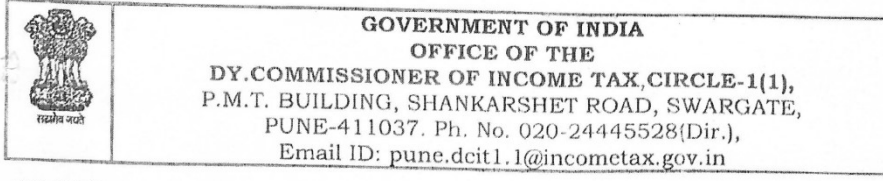
Date of Hearing :	27.02.2024
Date of Pronouncement :	28.02.2024

ORDER

PER SATBEER SINGH GODARA, J.M. :

This Revenue's appeal, for assessment year 2009-2010, arises against the order of the Ld. CIT(A)-13, Pune, Pune's order in Appeal No.PN/CIT(A)-13/ACIT, Company Cir.1(2), Chennai/2008-09/10108274/61, dated 27.09.2023, involving proceedings u/sec.143(3) r.w.s.92CA of the Income Tax Act, 1961 (in short "the Act").

2. Learned CIT-DR invited our attention to the department's letter dated 22.11.2023 seeking permission for withdrawal of the instant appeal as under :



NO.PN/DCIT/Cir-1(1)/2023-24/24

Dated-22/11/2023

To
 The Asst. Registrar,
 Income-tax Appellate Tribunal,
 Pune Bench, M.G. Road,
 Pune - 411 001

Sir/Madam

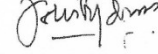
Subject: Withdrawal of Appeal No.ITA/1207/PUN/2023 in the case of Barclays Global Service Centre Pvt Ltd (PAN: AADCR6251L) for A.Y. 2009-10 -reg

Kindly refer to the above.

02. In this regard it is to be mentioned that in the case of the assessee, appeal was filed with Hon'ble ITAT "A" bench Pune for A.Y. 2009-10. Further, the appeal number was allotted viz ITA/1207/PUN/2023 in this case. However, while uploading documents the incorrect CIT(A) order was uploaded inadvertently.

03. Further, since the option to correct the mistake could not be found online, a new appeal was filed on 20/11/2023 and the same was allotted appeal number viz ITA/1222/PUN/2023 in this case. However, it is observed that two appeal numbers have been allotted to the assessee for same A.Y. Hence, it is kindly requested to withdraw the previously filed appeal i.e. ITA/1207/PUN/2023 in which incorrect CIT(A) order was uploaded.

Yours faithfully


(Rohit Yadav) (IRS)

Dy. Commissioner of Income Tax
 Circle-1(1), Pune

Encl.:

3. We, therefore, dismiss the appeal of the Revenue as withdrawn in above terms. Ordered accordingly.

Order pronounced in the open Court on 28.02.2023

Sd/-
 [GD PADMAHSHALI]
 ACCOUNTANT MEMBER
 Pune, Dated 28th February, 2024
 VBP/-
 Copy to

Sd/-
 [SATBEER SINGH GODARA]
 JUDICIAL MEMBER

1.	The applicant
2.	The respondent
3.	The CIT(A)-13, Pune.
4.	The Pr. CIT, Pune concerned
5.	D.R. ITAT, "A" Bench, Pune.
6.	Guard File.

//By Order//

//True Copy //

Assistant Registrar, ITAT, Pune Benches, Pune.